

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No. 362/2022

IN THE MATTER OF:

Aravalli Bachao Citizens Movement

.....Applicant

Versus

Union of India & Ors

.....Respondents

**AFFIDAVIT OF NISHANT KUMAR YADAV, DEPUTY
COMMISSIONER GURUGRAM IN COMPLIANCE OF
ORDER DATED 28.04.2023.**

RESPECTFULLY SHOWETH:

I, the above named Deponent, do hereby solemnly affirm
and declare as under:-

1. That this Hon'ble Tribunal while considering allegations of
illegal mining in Aravalli Hills Area of District Faridabad,
Gurugram and Nuh of State of Haryana passed the order
dated 28.04.2023 seeking the following information:-

- (i) Number of stone crushers/screening plants operation
in District Faridabad, Gurugram and Nuh;
- (ii) The Mechanism evolved regarding monitoring of
procurement/purchase of minor minerals by the
stone crushers/screening plants and sharing/cross
checking/verification of the information supplied by
the concerned project proponents with the concerned

- regulatory authorities and the suppliers regarding originating source of the minor minerals;
- (iii) Number of Nakas setup in District Faridabad, Gurugram and Nuh for checking of vehicles carrying minor minerals for supply to the stone crushers/screening plants in the area;
- (iv) Whether entry of vehicles carrying minor mineral is made and whether any record is kept regarding vehicles entering in District Faridabad, Gurugram and Nuh with minor minerals with all requisite details as to the number of vehicle, name of the owner, weight of the minor mineral carried, number date and other details of the transportation permit and name of the supplier from whom/mine from which the material has been brought; and
- (v) Whether all the vehicles carrying such minor mineral for supplying the same to the stone crushers/screening plants in the Aravalli region in the State of Haryana are required to be equipped with GPS.
2. That in compliance of order dated 28.04.2023, the point-wise requisite information is as under:-
- i) That there are total 31 number of stone crushers/screening plants operating in District Gurugram.
- ii) That in respect to the mechanism evolved regarding monitoring of procurement/purchase of minor minerals by

the stone crushers/screening plants and sharing/cross checking/verification of the information supplied by the concerned project proponents with the concerned regulatory authorities and the suppliers regarding originating source of the minor minerals can be checked/verified through eRawanna generated by the lease holder to the stone crushers/screening plants, whereby mentioning the registration number of vehicles, date and time of generating eRawanna/Transit Pass and date and time of validity of said eRawanna/Transit pass. The said eRawanna/Transit pass can be checked/verified upon the E-Rawanna portal of Mining Department of concerned states.

- iii) That in respect to number of Nakas, there is no any naka is currently setup in District Gurugram. Further, the District Level Task Force under the Chairmanship of deponent with the following members is to examine the issue relating to illegal mining at the district level:-

Sr. No.	Designation	Remarks
1	District Collector of the District concerned	Chairman
2	Superintendent of Police of the District concerned	Member

3	District Forest Officer of the District concerned	Member
4	State Pollution Control Board Official of the District concerned	Member
5	District Transport Official of the District concerned	Member
6	Assistant Mining Engineer/Mining Officer of the District concerned	Member Secretary /Convener

Further, the Chairman of District Level Task Force constituted, the Sub-Division Level Task Force under the Chairmanship of Sub-Divisional Officer of the Sub-Division concerned with the following members to examine the issue relating to illegal mining at the block level:-

Sr. No.	Designation	Remarks
1	Sub-Divisional Officer of the Sub-Division concerned	Chairman
2	Assistant Commissioner of Police of the concerned	Member
3	District Forest Officer of the District concerned	Member
4	Mining Officer of the District concerned	Member
5	State Pollution Control Board	Member

	Official of the District concerned	
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It is further submitted that the Government of Haryana vide Haryana Government Notification No. 16/29/2010-4HG-1, dated 22.11.2011 and No. 16/29/2010-4HG-1, dated 27.12.2011 as well as in terms of State Government's Notification No. 2/3/2022-2HC, dated 16th March, 2023 has declared that 8 Police stations created for Irrigation Department and Power Department at Ambala, Karnal, Rohtak, Jind, Rewari, Gurugram, Faridabad and Hisar vide the aforesaid notifications have re-designated as 'Haryana State Enforcement Bureau Police Stations' and shall function under the Bureau. The 'Haryana State Enforcement Bureau Police Stations' shall have power to investigate the offences under section 21 of Mines and Minerals (Development and Regulation) Act, 1957 and section 104 of Haryana Minor Mineral Concession, Stocking and Transportation of Minerals, and Prevention of Illegal Mining Rules, 2012 for checking of vehicles carrying minor minerals for supply to the stone crushers/screening plants in the area.

- iv) That in respect of records of vehicles entering in District Gurugram with minor minerals with all requisite details as to the number of vehicle, name of the owner, weight of the minor mineral carried, number date and other details of the transportation permit and name of the supplier from

whom/mine from which the material has been brought are kept through eRawanna generated by the lease holder from the E-Rawanna portal of mining department of concerned states.

- v) That in the respect to the query raised in point no. 5, there is no stone crusher/screening plants in the Aravalli region in District Gurugram is setup.
3. It is further submitted that the State Government after examining the above scope relating to the environment in the District Faridabad, Gurugram and Nuh and in order to achieve the integrated Environment Management and sustainable development of the Aravalli Range in these districts of the State of Haryana, constituted a board namely "Aravalli Rejuvenation Board" vide its order dated 13.06.2023 comprising the following officers:-

Sr. No.	Designation	Remarks
1	Deputy Commissioner of the district concerned.	Chairman
2	DRO of the district concerned	Member
3	CEO Zila Parisad of the district concerned	Member
4	RO HSPCB of the district concerned	Member
5	MO/AME of the district concerned	Member
6	DFO of the district concerned	Member
7	Any other members as the Deputy	Member

	Commissioner of the respective district may deem fit	
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The functions of "Aravalli Rejuvenation Board" shall be as under:-

- Ensuring co-ordination between Administrative Agencies, which are required to be dealt with complaints of illegal mining and their impact on environment.
- Formulating policies for prohibition of illegal mining as well as preservation and management of areas in Aravalli Hills.
- Planning and implementation of programs for integrated environment management and sustainable development of Aravalli Range.
- Taking steps for maintaining ecological balance and preserving the flora, fauna and rich biodiversity in area of Aravalli Range.
- Ensuring prevention of eco-sensitive zones.

To achieve the desired functions of the Board and for the effective monitoring of the Aravalli Range, the infrastructure requirement shall arise including the use of Drone as well as installation of CCTV Cameras over the sensitive areas/locations/Nakas and the amount required for said purpose shall be utilized from the Faridabad Metropolitan Development Authority (FMDA) Fund as well as Gurugram Metropolitan Development Authority (GMDA)

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Fund respectively. A copy of order dated 13.06.2023 is annexed as **Annexure R/1**.

4. That a meeting of Aravali Rejuvenation Board was also held on dated 26.07.2023 at 10:30A.M at Deputy Commissioner Office, Gurugram under the Chairmanship of Deputy Commissioner, Gurugram.
5. That present affidavit is being filed placing on record the requisite information sought in order dated 28.04.2023. The District Administration Gurugram in coordination with Mining Department, Forest, DDPO, DETO, DRO, RO HSPCB, is committed to prevent the illegal mining in the Aravalli Hill area of District Gurugram.

Place: Gurugram
Dated:


DEPONENT

Verification:

Verified that the contents of Para No. 1 to 5 of the present affidavit are true and correct to my knowledge having been derived from official reports and no part of it is false and nothing material has been concealed therein.

Place: Gurugram
Dated:


DEPONENT